

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 714/MP/2025

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 20th August, 2025

In the matter of

Petition under Section 79(1)(c) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulations 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 for seeking extension in commissioning date, start date of the connectivity and consequential waiver of 100% Inter-State Transmission Charges.

And

In the matter of

Zenataries Renewable Energy Private Limited,

Plot No. N46, House No. 4-9-10, HMT Nagar,

Hyderabad- 500076

...Petitioner

Versus

Central Transmission Utility of India Limited,

“Saudamini”, Plot No. 2, Sector-29,

Near IFFCO Chowk Metro Station,

Gurgaon-122001

...Respondent

Parties Present:

Ms. Anukriti Jain, Advocate

Shri Ranjeet S. Rajput, CTUIL

ORDER

The Petitioner, Zenataries Renewable Energy Private Limited (ZREPL), has filed the present Petition with the following prayers:

“a) Admit the present petition.

b) Hold and declare that the Petitioner’s ability to commission 171.6 MW (connectivity application no. 2200000061) is impacted due to occurrence of the Force Majeure Events.

c) Extend the commissioning date of 171.6 MW Project by 11 months from the completion date of the Common Transmission Line w.r.t Narendra New (GIS) - Pune (GIS) 765kV D/c line with 1x330MVar switchable line reactor (SLR).

d) To extend the Start Date of the Connectivity of 171.6 MW (connectivity application no. 2200000061) of the Petitioner by 11 months from the completion date of the Common Transmission Line w.r.t Narendra New (GIS) - Pune (GIS) 765kV D/c line with 1x330MVar switchable line reactor (SLR).

e) Hold and declare that the Petitioner’s 171.6 MW Project will be entitled for 100% waiver of the inter-state transmission charges if it will be commissioned within 11 months from the completion date of the Common Transmission Line w.r.t Narendra New (GIS) - Pune (GIS) 765kV D/c line with 1x330MVar switchable line reactor (SLR).

f) Without prejudice to rights arising from prayer (e) and in alternate to prayer (d), this Hon’ble Commission should Exercise its power to relax/power to remove difficulty under the CERC (Connectivity and General Network Access) Regulations, 2022 to relax provisions of CERC (Connectivity and General Network Access) Regulations, 2022 to waive payment of 100% of the transmission charges by Petitioner’s 171.6 MW (connectivity application no. 2200000061) Project.

g) Direct Respondents to not take any coercive actions during the pendency of the present Petition, including, but not limited to encashing the Bank Guarantee for not commissioning and connecting its project on or before the grant of effectiveness or any other financial or regulatory coercive action.

h) Pass any other orders which this Commission which this Hon’ble Court may deem fit and proper in facts and circumstances of the case in the interest of justice.”

2. The learned counsel for the Petitioner submitted that the Commission has constituted a Committee for recommending extension of time in SCOD for the specific projects under Regulations 13(2)(h) of the CERC (Sharing on Inter-State Transmission Charges and Losses) Regulations, 2020, and the Petitioner will approach the Committee in this regard accordingly. The learned counsel for the Petitioner sought permission to withdraw the present Petition with liberty to approach the Commission

later on. Learned counsel for the Petitioner further prayed to adjust the filing fees paid in the present Petition.

3. In view of the submission of learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present Petition. However, the request for adjustment of filing fees is rejected.

4. Accordingly, Petition No. 714/MP/2025 is disposed of as withdrawn.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson